

(v) Communication and training: There was deficiency in communication facilities. In some States training infrastructure for training of constables was inadequate. In some States training infrastructure is not adequate to support the increase in intake capacity of training schools.

(d) The relevant extracts of audit reports of each of the States have been sent to the concerned State for necessary action. The State Governments have been asked to ensure the following procedural/remedial steps:-

(a) To maintain a Register of vehicles purchased under MPF Scheme with actual deployment.

(b) The meeting of State Level Empowered Committees (SLEC) be held immediately to consider/and respond to the CAG audit observations and to report remedial steps.

(c) Details of all 'interest' earned on the deposits of MPF scheme as noted in the report be reported.

(d) A certificate by the Home Secretary of the State that MPF funds have not been utilized for payment of salary, etc.

Besides this, a system of concurrent audit of Govt. of India releases to State Governments under MPF Scheme has been put in place. The reports of concurrent audits conducted in the last quarter of 2008-09 have been sent to State Governments for examination and for taking remedial action.

Meeting to review Security in Maoist Violence Hit States

1228. MS. MABEL REBELLO:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central assistance to Naxal infested States of Chhattisgarh, Jharkhand, Bihar and Orissa have failed to contain rising incidence of Maoist violence;

(b) whether on 8th April, Centre called a high level meeting to review security in Maoist hit States;

(c) whether according to Ministry, sum of Rs. 153.41 crore, Rs. 189.70 crores and Rs. 169.52 crores and Rs. 168.40 crores have been doled out to Bihar, Chhattisgarh, Jharkhand and Orissa respectively under modernization of State police forces scheme to fight Naxal menace besides additional Rs. 165.55 crores; and

(d) if so, whether in spite of this Government has failed to curb Naxal menace in these States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) Details of naxal violence in Chhattisgarh, Jharkhand, Bihar and Orissa from 2007 to 2009 (upto 30.6.09) are given in the Statement (See below). Details of funds released to Chhattisgarh, Jharkhand, Bihar and Orissa under the Scheme for Modernisation of State Police Forces are as below:

(Rupees in crore)

State	2002-03 to 2006-07	2007-08	2008-09
Bihar	148.67	16.24	41.57
Chhattisgarh	164.68	41.72	26.54
Jharkhand	131.30	50.95	69.86
Orissa	138.80	45.80	42.54

State Governments deal with the various issues related to naxalite activities in the States. The Central Government supplements their efforts in several ways. Monitoring, review and evaluation of the naxal situation is a continuous process.

Statement

State-wise extent of Naxalite violence during 2007 to 2009 (as on 30.6.2009)

State	2007		2008		2009 upto 30.6.2009	
	Incidents	Deaths	Incidents	Deaths	Incidents	Deaths
Bihar	135	67	164	73	118	43
Chhattisgarh	582	369	620	242	285	148
Jharkhand	482	157	484	207	364	122
Orissa	67	17	103	101	162	40

Proposal of Kerala for modernization of prison

1229. SHRI A. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the competent authority of Kerala had submitted proposal for 'Modernization of Prison Administration' Phase-II;
- (b) if so, the details including the present status of above proposal;
- (c) whether action will be taken in affirmative to above submission; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Sir.

(b) to (d) Considering the demand of various States for granting further financial assistance for construction of new jails/additional barracks so as to address the problem of overcrowding, the Ministry of Home Affairs has initiated the process of formulating second phase of the scheme of modernization of prisons. Necessary steps are being taken in this regard in consultation with the Ministry of Finance. The proposal so received from the State Governments will be considered only after the proposal mooted by the Ministry of Home Affairs is approved by the Cabinet. The proposal of Government of Kerala shall be processed depending upon the terms of approval of the scheme as also the funds sanctioned by the Cabinet and provided in the budget.